

श्री दिनेश सिंह : हम लोगों की कठिनाई यह है कि माननीय सदस्य समझते हैं कि सिर्फ अधिकार उन्हीं के हैं, बाकी के लोग उनके अधिकार से यहां बैठे हुए हैं। यहां पर सब लोगों के अधिकार हैं। हाउस में उनके भी अधिकार हैं और हमारे भी अधिकार हैं। इसके हिसाब से यहां पर बात की जानी चाहिये। इस तरह से बात करने का कोई तरीका नहीं है।

जहां तक जांच का सवाल है, मेरा कहना यह है कि सदन जिससे चाहे जांच करवा सकता है।

श्री मधु लिमये : मेरे प्रश्न का उत्तर नहीं आया। इस तरह से मैं बैठने वाला नहीं हूँ।

MR. SPEAKER : No, no. This cannot be continued. I am on my legs.

श्री मधु लिमये : आप खड़े हैं तो मैं बैठ जाऊंगा। लेकिन अगर मंत्री महोदय खड़े रहेंगे तो मैं भी खड़ा रहूंगा।

MR. SPEAKER : I am on my legs. He will please resume his seat. If hon. Members are not satisfied with the answer, they can take to some other methods or devices to have the matter further clarified. What am I to do? As the hon. Minister has said, he has also some rights here. He says 'I am not able to give more information'.

श्री मधु लिमये : इसमें सैटिस्फैक्शन का कोई सवाल नहीं है। हमारा हक़ है। क्या वह हमारे प्रश्नों का जवाब नहीं देंगे ?

MR. SPEAKER : He has said that.

श्री मधु लिमये : मेरी प्रार्थना यह है कि नीति के बारे में वे जवाब दें। मैंने पूछा है कि...

श्री रणधीर सिंह (रोहतक) : कोई जवाब नहीं आयेगा। **ब्लूट इब विस ?**

श्री मधु लिमये : प्रश्न पूछे जाते हैं जवाब पाने के लिये।

MR. SPEAKER : I am not allowing it.

13 Hrs.

PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER SECTION 4 OF THE TRACTORS (PRICE CONTROL) ORDER, 1967, ETC.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table—

(1) A copy each of the following Notifications issued under section 4 of the Tractors (Price Control) Order, 1967 :

(i) S. O. 2943 published in Gazette of India dated the 26th August, 1967, making certain amendment to Notification No. S.O. 1119 dated the 30th March, 1967.

(ii) S.O. 2944 published in Gazette of India dated the 26th August, 1967, making certain amendment to Notification No. S.O. 2372 dated the 11th July, 1967. [Placed in Library, See No. LT-1832/67]

(2) (i) A copy of the Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-1833/67]

EXPORT (QUALITY CONTROL AND INSPECTION) AMENDMENT RULES, ETC.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : I beg to lay on the Table—

(1) A copy of the Export (Quality Control and Inspection) Amendment Rules, 1967, published in Notification No. S.O. 3965 in Gazette of India dated the 6th November, 1967, under sub-section (3) of section

17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library, See No. LT-1834/67]

- (2) A copy of the Annual Report of the Export Inspection Council for the year 1966-67 along with the Audited Accounts. [Placed in Library, See No. LT-1835/67]

TECHNICAL REPORT ON THE MEDICAL TREATMENT GIVEN TO LATE DR. RAM MANOHAR LOHIA

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Dr. S. Chandrasekhar, I beg to lay on the Table, in pursuance of an assurance given by him on the 23rd November, 1967, during supplementaries on Starred Question No. 210A, a copy of the Technical Report on the medical treatment given to late Dr. Ram Manohar Lohia. [Placed in Library, See No. LT-1836/67]

NOTIFICATION UNDER SECTION 14 OF THE FORWARD CONTRACTS REGULATION ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : I beg to lay on the Table a copy of Notification No. S.O. 4140 published in Gazette of India dated the 16th November, 1967, issued under section 14 of the Forward Contracts Regulation Act, 1952. [Placed in Library, See No. LT-1837/67]

13-02 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Government Business in this House during the week commencing 4th December, 1967, will consist of :—

- (1) Further discussion on the Food situation.
- (2) Further consideration of the motion for reference of the Essential Commodities (Second Amendment) Bill, 1967 to a Select Committee.
- (3) Consideration and passing of the Official Languages (Amendment)

Bill, 1967 and discussion on the Resolution on Official Language.

- (4) Consideration and passing of the Unlawful Activities (Prevention) Bill, 1967, as reported by the Joint Committee.
- (5) Discussion and Voting on :—
 - (a) Supplementary Demands for Grants (General) for 1967-68.
 - (b) Demands for Excess Grants (General) for 1964-65.
- (6) Further consideration of the Report of the Education Commission and Report of the Committee of Members of Parliament on Education.

SOME HON. MEMBERS rose—

MR. SPEAKER : At 4 P.M. today, we are having a meeting of the Business Advisory Committee. I do not want anything concerning this to be discussed in the House just now. These points can be raised in the Committee.

श्री प्रकाशबीर शास्त्री (हापुड़) : अध्यक्ष महोदय, एक बात मैं कहना चाहता हूँ...

अध्यक्ष महोदय : एक बात आप कहना चाहते हैं, उसी तरह से एक-एक बात दूसरे आनरेबल मेम्बर कहना चाहते हैं। ऐसी हालत में मैं क्या कर सकता हूँ ?

श्री प्रकाशबीर शास्त्री : अगर हम बाने वाली चर्चाओं को इसी प्रकार स्थगित करते जायेंगे तो फिर कैसे काम चलेगा। जो बात यहां पूछने की है उसको यहां पूछने देना चाहिये।

MR. SPEAKER : Then why should we meet at 4 P.M. in the Committee ?

श्री प्रकाशबीर शास्त्री : मैं तो केवल इतना जानना चाहता हूँ कि माननीय मंत्री महोदय ने जो भी आइटम पढ़े हैं वह उसी क्रम से लिये जायेंगे जिस क्रम में उनको पढ़ा गया है या दूसरे क्रम से लिये जायेंगे। मैं जानना चाहता हूँ कि क्या आप राजभाषा विधेयक को पहले ले लेंगे जैसे कि पिछली बार आपने उसको